occurance. Effective and stringent measures have been taken by the State Government to prevent such incident and to take action against the offenders.

Summoning of Shri N. K. Singh D.I.G. CBI by Haryana police

- 622. SHRI DHARAMCHAND JAIN: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether it is a fact that Shri N. K. Singh, DIG, C.B.I, was again summoned to Gurgaon on 14th February, 1980 in connection with a complaint lodged by one Shri Ram Chander, a driver of Maruti;
- (b) if so, what is the nature of the complaint filed against him; and
- (c) whether Government have ascertained from the Haryana Government the reasons for not giving the text of the complaint to Shri Singh?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA)-(a) Yes, Sir.

- (b) Shri Ram Chander has alleged that Shri N. K. Singh, Deputy Director, CBI_f in furtherance of a conspiracy with some other CBI officials got him abducted from his house on 26-5-1977 and illegally detained him at Delhi. Further Shri Singh issued threats of dire consequences to him and to his children in case he opened his mouth against them before police or any other person.
- (c) As ascertained from the Government of Haryana, the text of the complaint made by Shri Ram Chander, Driver, was explained to Shri N. K. Singh in detail by the local police. The complaint was also read over to him. He had demanded an attested copy of the complaint which according to Government of Haryana, Police were not found to supply.

Withdrawal of quota for Scheduled Castes and Scheduled Tribes in service by States

- 623. SHRI DHARAMCHAND JAIN: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether it is a fact that some State Governments have withdrawn the quota reserved for Scheduled Castes and Scheduled Tribes in services; and
- (b) if so, what as the Central Government's reaction in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) Reservation in State services for the members of Scheduled Castes and Scheduled Tribes ig the concern of State Governments. So far, we have not received any official information from any State Government intimating the withdrawal of quota in services for Scheduled Castes and Scheduled Tribes.

(b) Does not arise.

Promotion of Section Officers in the Central Ministries

- 624. SHRI DHARAMCHAND JAIN: Will the Minister of HOME AFFAIRS _ b_o pleased to state:
- (a) what was the proportion between direct recruit and promotions made to the posts of Section Officers and above in the Central Ministries/Government Departments during last three years;
- (b) whether it is a fact that the percentage of promotion from amongst direct recruits has been more than from the departmental candidates; and
- (c) what steps Government propose to take to restore parity between the two streams of contenders for the above mentioned posts?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS

(SHRI P. VENKATASUBBAIAH): (a) In the Central Secretariat Service direct recruitment is made at the level of Section Officers. There is no direct recruitment against the posts above the level erf Section Officers, viz., to the Grade I posts/Selection Grade

posts. Rules provide for direct recruitment against one-sixth of the total vacancies in the Grade of Section Officers. The actual number of direct recruitment and promotions made in the Grade of Section Officers in the last 3 years was as follow: —

		Ye	ar						Direct Recruits	Select List Officers
1975	· .	•	,				•		22	285
1976					. •				47	234
1977			-	•		•	-		50	387

For the year 1978, 66 posts have been reserved for direct recruitment of officers through Civil Services Examination, against which nominations are awaited. Accordingly ,285 posts have been reserved for promotion of Select List of officers.

- (b) On an average, direct recruitment in the Section Officers' Grade of the Central Secretariate Service has not been more than the prescribed percentage.
- (c) In view of (b) above, this question does not arise.
- 625. (.Transferred to the 25th March, 1980).

Setting up of new cement plants

626. SHRIMATI RATAN KUMARI: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government propose to set up any new cement plants in the country to augment cement production in view of the acute shortage of cement in the country;

- (b) whether ther_e is any proposal to set up such plants in Madhya Pradesh; and
- (c) if so, what are the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CAHNANA): (a) Yes, Sir.

Industrial Licences/Letters of Intent for a capacity of 9.18 million tonnes have been issued for manufacture of cement in the public sector.

(b) and (c) Industrial Licences/ Letter of Intent for a total capacity of 19.55 lakh tonnes of cement in Public Sector have been issued for installation in Madhya Pradesh as detailed below:—

	Name of the Undertaking	Location	Capacity (in lakh tonnes)	
1.	Cement Corporation of India Ltd., N. Delhi	Neemuch, District Mandsaur	4.00	
2.	Cement Corporation of India Ltd., N.Delhi	Akaltara, Distríci Bilaspus	4.00	
3•	Hindustan Steel Ltd., Rourkela.	Chilhati, District Bilaspur	11.55	
	•	TOTAL:	19.55	